

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 9
(IB)-1446(PB)/2018

IN THE MATTER OF:

Bank of Baroda

.... Applicant/petitioner

Vs.

M/s. Rathi Super Steels Ltd

.... Respondent

SECTION:

Under Section 7 of IBC, 2016

Order delivered on 15.01.2020

Coram:

SHRI B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP:

Mr. Jasneet Singh, Mr. Harish C. Arora, Mr. Saif Ali,
Mr. Puspendra Singh, Mr. Rohan Saluja, Advocates.

ORDER

CA-277(PB)/2020:-

Progress report filed by the resolution professional along with other documents is taken on record subject to all just exceptions. The office is directed to maintain the record and place the same before the Bench at the time of final disposal.

The application stands disposed of.

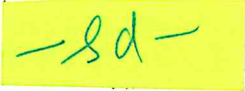
CA-267(PB)/2020:-

Notice of the application be issued to the non-applicants-respondents for 06.02.2020.

Process dasti as well as through other processes.

List on 06.02.2020.


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)